

AMENDMENTS TO INDIAN ADMINISTRATIVE SERVICE (PAY) RULES

The Minister of State in the Ministry of Home Affairs (Shri B. N. Datar): I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of Notification No. SO 494 dated the 7th March, 1959, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954 [Placed in Library, See No. LT-1281/59.]

AMENDMENTS TO CUSTOMS AND CENTRAL EXCISE DUTIES REFUND (BRAND RATES) RULES

The Deputy Minister of Finance (Shri B. E. Bhagat): I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944 a copy of each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958 —

- (i) GSR No 228 dated the 28th February, 1959
- (ii) GSR No 229 dated the 28th February, 1959
- (iii) GSR No 230 dated the 28th February, 1959

[Placed in Library See No LT-1282/59]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Shri B. E. Bhagat: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 a copy of each of the following Notifications

(i) GSR No 232 dated the 28th February, 1959

(ii) GSR No 233 dated the 28th February, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958 [Placed in Library, See No LT-1283/59]

12.31 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that in accordance with the order of discussion and voting of Demands for Grants announced by me on 9th March, 1959, business for the week commencing 16th March will consist of discussion and voting of Demands for Grants in respect of the —

- (1) Department of Atomic Energy;
- (2) Ministry of External Affairs;
- (3) Ministry of Education,
- (4) Ministry of Law;
- (5) Ministry of Home Affairs, and
- (6) Ministry of Irrigation and Power

Shri Panigrahi (Puri) You told us the other day that every week there will be a "No-Date-Yet-named Motion" There is no such motion for the next week

Mr Speaker: But it was agreed that so long as the Demands for Grants are discussed, we will have to sit till 6 o'clock every evening. Thereafter, the hon Members will find it difficult to have any more discussion. Therefore, in exceptional circumstances we do not allow such a motion

Shri D. C. Sharma (Gurdaspur): Are we sitting up to 6-o'clock today?

Mr Speaker: Today is not a budget day. We agreed to sit till 6 o'clock only on budget days. Therefore, we will disperse at 5 o'clock today

Shri Satya Narayan Sinha: So, non-official business will be taken up at 2-30 P M

Mr. Speaker: Yes, and then we will disperse at 5 P M

Shri Naushir Bharucha (East Khadesh) May I point out that in the Revised List of Business circulated to